

(Interruptions)

16.33½ hrs.

SHRI V. SOBHANDREESWARA RAO (Vijayawada): In view of the failure of the Minister to agree to appoint a Parliamentary Committee, we are walking out in protest.

(Interruptions)

*Shri V. Sobhanadreeswara Rao and some other hon. Members then left the House*

(Interruptions)

MR. SPEAKER: It does not behave you. You are a very good Parliamentarian, young man.

16.33 hrs.

STATEMENT CORRECTING ANSWER QUESTIONS NO. 456 LAID TO STARR-ED 30 3.1987 RE: BONDED LABOUR.

[English]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): Sir, While replying to a supplementary in connection with Starred Question No. 456 on the 30th March, 1987 I had stated that the amount for rehabilitation of bonded labour has been increased to Rs. 6,250. I had also stated that Rs. 6,250 is the matching grant given by the Government of India and an equal amount has to come from the State Government and therefore the total amount available for rehabilitation of a bonded labourer comes to Rs. 12,500. The correct position is that the total amount available under the Centrally Sponsored Scheme for rehabilitation of a bonded labourer is Rs. 6,250 which is shared equally by the Central and the State Governments. The State Governments have, however, been advised to integrate the Centrally Sponsored Scheme with other anti-poverty programmes. If this is done properly, the total amount available for rehabilitation of a bonded labourer would come to about Rs. 12,500.

The delay in making the Statement is regretted.

## MATTERS UNDER RULE 377

[English]

MR. SPEAKER: Shri Ram Pyare Panika,

[Translation]

- (i) Need to send a high level Committee to look into the implementation of labour Laws in Mirzapur District, U.P.

SHRI RAM PYARE PANIKA: (Robertsganj): Mr. Speaker, Sir, a strong feeling of discontentment is prevalent in the Industrial areas of Mirzapur district due to non-implementation of the Central and State Labour Laws.

16.34 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

Especially continuance of contract system, non-payment of minimum wages, maintaining difference between the wages of man and woman, non-confirmation of services even after working for years, continuance of contract system at all places in accordance with the Factory Act and work by temporary employees is widely prevalent. Therefore, I demand from the hon. Minister of Labour, Government of India to send a High Level Enquiry Committee to enquire into the problems of the labourers of Mirzapur district and get these problems solved.

- (ii) Need to provide residential plots and funds under 'Special Component Plan' to the Harijans in district Ganganagar Rajasthan.

SHRI BIRBAL (Ganganagar): Mr. Deputy-Speaker, Sir, I want to raise the following matter of urgent public importance. Various schemes meant for Harijans under the Special Component Plan in Ganganagar district are not being implemented properly by the Rural Development Authority this year.